

The resources at our disposal are limited in relation to the expanding demands of the people. Therefore, when we think of providing full employment we have also to think of population control. I am glad to say that as a result of the herculean efforts made during the last 15 years we have just begun to bring down the rate of growth of our population but still the reduction in the rate of growth is not much. Unless it comes down to 1 per cent it may not be possible for the Government to provide full employment opportunities to all. With these words, Sir I conclude.

[*Translation*]

DR. G.S. RAJHANS (Jhanjharpur) : Mr. Deputy Speaker, Sir, the people start *trembling* as soon as they hear the name of Banatawalaji. The Bill which he had brought forward earlier made the nation *shudder* with apprehension. But this time it is a pleasant surprise that he has brought forward a Bill in connection with the problem of unemployment. I have read this Bill very carefully and I feel that he deserves to be congratulated. The Bill contains two or three practical points. One of them is that those who are above 18 years and are registered in Employment Exchanges should be given unemployment allowance, but my experience is.....

[*English*]

MR. DEPUTY SPEAKER : You may continue next time.

18.00 hrs.

[*English*]

PAPERS LAID ON THE TABLE—*Contd.*

Notification under Central Excise Rules
1944

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to lay on the Table a copy of Notification No. 109/87-Central

Excise (Hindi and English versions) published in Gezette of India dated the 10th April, 1987 together with an explanatory memorandum regarding exemption to sugar produced in a factory during the period commencing on the 1st day of May, 1987 and ending with the 30th day of June, 1987 which is in excess of the average production of the corresponding period of the three sugar years, namely 1983-84, 1984-85 and 1985-86, from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944. [placed in Library. See No. LT-4167/87]

18.01 hrs.

[*English*]

HALF-AN-HOUR DISCUSSION ALLOTMENT OF LAND TO COOPERATIVE HOUSING SOCIETIES

MR. DEPUTY SPEAKER : We now take up Half-an-Hour discussion. Shri V.S. Krishna Iyer.

SHRI V.S. KRISHNA IYER (Bangalore South) : Sir, before I touch upon the points which arise out of the reply given by the Minister of Urban Development regarding allotment of land of the cooperative societies in Delhi, I wish to mention a few broad issues which affect the cooperative movement in our country.

Sir, the cooperative movement is a very sacred movement. Mahatmaji had stressed the need for cooperative movement for the prosperity of the country even before the advent of the Independence. But today what is happening, Sir? Whether it is a housing cooperative society or a thrift and credit society or a consumer society, everywhere we find that it is striven with groupism and also infighting among the members. Sir, these facts affect the cooperative movement as a whole.

Now coming to Delhi, being 2,000 miles away from this capital, I was under the impression that the cooperative movement is functioning very effectively in the national